### **COURT-I**

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 242 OF 2017 & IA NO. 607 OF 2017

Dated: 22<sup>nd</sup> August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

#### In the matter of:

Indian Wind Power Association (IWPA) .... Appellant(s)

Vs.

Punjab State Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

### **ORDER**

I.A. No. 607 of 2017 (Appln. for exemption from filing certified copy of impugned order) is allowed.

Issue notice to the Respondents returnable on 27.09.2017. Mr. Sakesh Kumar takes notice on behalf of Respondent No.1. Dasti, in addition, is permitted.

List the matter on <u>27.09.2017</u>.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt